

ITEM NO.1 Court 2 (Video Conferencing)

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).9261/2019

(Arising out of impugned final judgment and order dated 29-05-2019 in CRLA No.2243/2017 passed by the High Court of Judicature at Allahabad)

SANTOSH KUMAR UPADHYAY

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(ONLY I.A NO. 78542/2020 GRANT OF BAIL TO BE LISTED
IA No.78544/2020 - EXEMPTION FROM FILING AFFIDAVIT
IA No.78542/2020 - GRANT OF BAIL)

Date : 22-09-2020 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N.V. RAMANA
HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Mrs. Anjana Prakash, Sr.Adv.
Mr. Anuj Prakash, Adv.
Mr. Panshul Chandra, Adv.
Mr. Kumar Mihir, AOR

For Respondent(s) Mr. Keshav Mohan, Adv.
Mr. Garvesh Kabra, AOR

UPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel for the petitioner and carefully perused the averments made in the application for bail.

The application for exemption from filing affidavit is allowed.

Taking into consideration the fact that the petitioner has already suffered incarceration for a period of 7 years out of a total sentence of 10 years as also the fact that the wife of the petitioner is suffering from Uterine Fiberomyoma (tumour in uterus) and has been advised for surgery as soon as possible, we are inclined to grant bail to the petitioner herein.

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The petitioner is, accordingly, directed to be enlarged on bail on such terms and conditions to be imposed by the trial court.

I.A.No.78542/2020 stands allowed accordingly.

(SATISH KUMAR YADAV)
DEPUTY REGISTRAR

(RAJ RANI NEGI)
DEPUTY REGISTRAR